

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:4460  
ANSWERED ON:07.09.2012  
TRIBUNAL FOR ELECTRICITY  
Sugavanam Shri E.G.

**Will the Minister of POWER be pleased to state:**

- (a) whether the Government has any proposal to set up a Regional Bench of the Appellate Tribunal for Electricity (ATE);
- (b) if so, the details thereof along with its proposed functions and jurisdiction; and
- (c) the time by which the Regional Bench of the Tribunal is likely to be setup?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL)

(a) to (c) :In exercise of power conferred by Clauses (c) and (d) of sub-section (2) of Section 112 of the Electricity Act, 2003, Government of India in consultation with the Chairperson Appellate Tribunal for Electricity (APTEL) notified the Principal Bench and Circuit Benches of APTEL on 02.05.2012. The said Notification containing the functions and jurisdiction of the benches is at Annex.